NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.112/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2017

NAME OF THE PARTIES: Mr. Jagdish Khanna

V/s.

M/s. Eastern Estate & Investments Advisors P. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME

DESIGNATION

SIGNATURE

1. Kaush torid Charan

i/b Rayani Associa

2. Utharsh Snivastava.

For Petitionee

1/6. Bharucha -

Partners

<u>ORDER</u> <u>CP No. 112/397-398/CLB/MB/MAH/2014</u>

- 1. The Learned Representatives of both the sides are present.
- 2. A copy of the E-mail evidencing the progress of the settlement which is dated 28.11.2016 is placed on record. The Learned Representatives have also informed that the settlement is expected shortly, hence for the time being the matter may be adjourned.
- 3. Considering the contents of the E-mail and the request of both the sides, CP is now enlisted for hearing on **22.03.2017**; duly communicated to both the sides.

Sd/-

M.K. SHRAWAT.
MEMBER (JUDICIAL)

30th January, 2017.